PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION
The 23rd February, 2021.

No.LL(B).16/2006/140. - The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2021 (Ordinance No. 2 of 2021) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 2 OF 2021
Promulgated by the Governor on the 22nd February, 2021
Published in the Extra-Ordinary Gazette of Meghalaya dated 23rd February, 2021

THE MEGHALAYA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (AMENDMENT) ORDINANCE, 2021

AN

ORDINANCE

to amend the Meghalaya Fiscal Responsibility and Budget Management Act, 2006;

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya hereby promulgates in the Seventy-Second Year of the Republic of India as follows:-
1. (1) This Ordinance may be called the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2021.

(2) It shall come into force at once.

2. In Section 4 of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006, in sub-section (1), for clause (b)(i), the following shall be substituted, namely -

“(b)(i) to maintain fiscal deficit to an annual limit of 5% of GSDP to provide additional resources to fight the COVID-19 pandemic and maintain the standards of service delivery to the public during the Fiscal Year 2020-21.”

Dated Raj Bhavan, Shillong, the 22nd February, 2021.

SATYA PAL MALIK,
Governor of Meghalaya.


M. M. SANGMA,
Joint Secretary to the Govt. of Meghalaya, Law (B) Department.